CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 459/TT/2024

Subject

Approval under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing-up of transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and for the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for combined asset under conversion of fixed line reactors to switchable line reactors in the Northern Region.

Petitioner Power Grid Corporation of India Limited

Respondents Tamil Nadu Generation and Distribution Corporation Limited

and 13 others

Date of Hearing 11.3.2025

Coram Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Parties Present Mr. Mohd Mohsin, PGCIL

Mr. Angaru Naresh Kumar, PGCIL

Mr. Arjun Malhotra, PGCIL

Record of Proceedings

The Petitioner's representative submitted that the present Petition had been filed for truing-up of Transmission Tariff for 2019-24 tariff period and determination of Transmission Tariff for the 2024-29 tariff period for combined assets under "Conversion of fixed line reactors to switchable line reactors in the Northern Region".

- 2. None were present on behalf of the Respondents despite notice.
- 3. After hearing the Petitioner's representatives, the Commission directed as under:
 - (a) The Petitioner, to furnish the following information, on an affidavit, within one week, with a copy to the Respondents:
 - (i) Provide reasons for variation in actual ACE w.r.t approved ACE.



- (ii) To confirm whether all the assets are in use or there has been any decapitalization.
- 4. The Respondents to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
- 5. Subject to the above, the order was reserved in the matter.

By order of the Commission

sd/-(T. D. Pant) Joint Chief (Law)